



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 1

Shillong, Monday, January 2, 2017,

12th Pausa-1938 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 2nd January, 2017.

No.LL(B)200/84/237.—The Contingency Fund of Meghalaya (Amendment) Ordinance, 2016 (Ordinance No. 1 of 2017) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2017.

Promulgated by the Governor on the 24th December, 2016.

Published in the Extra-Ordinary Gazette of Meghalaya dated 2nd January, 2017.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2016.

An Ordinance

further to amend the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstance exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, I Shri V. Shanmuganathan, Governor of Meghalaya am pleased to promulgate in the Sixty-seventh Year of the Republic of India the following Ordinance, namely :-

Short title and commencement.

1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2016.

(2) It shall come into force at once.

Amendment of Section 2 of Meghalaya Act No. 5 of 1972.

2. In Section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, the following new proviso shall be added, namely:-

“Provided that during the period beginning on the date of commencement of this Ordinance and ending the 31st March, 2017, this section have effect subject to modification that for the words “two hundred and five crores” the words “four hundred and fifty five crores” shall be substituted”.

Dated Raj Bhavan, Shillong
The 24th December, 2016.

V. Shanmuganathan

(V. SHANMUGANATHAN)
Governor of Meghalaya.

Dated Shillong,
The 2nd January, 2017.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.